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मानव संसाधन विकास भंगी (डा॰ मुरली मनोहर जोशी): (क) से (घ) विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 के विद्यमान उपकंधों के अंतर्गत विश्वविद्यालय अनुदान आयोग ने केन्द्रीय सरकार के पूर्व अनुपोदन से "विश्वविद्यालय अनुदान आयोग ने केन्द्रीय सरकार के पूर्व अनुपोदन से "विश्वविद्यालय अनुदान आयोग (निजी गैर सहायता प्राप्त व्यावसायिक संस्थाओं में दाखिल और शिक्षा शुल्क का विनियमन) विनियमन, 1997" नामक विनियम बनाये हैं। ये विनियम ऐसे कालेओं/विश्वविद्यालयों पर लागू होते हैं जिन्हें केन्द्रीय सरकार अथवा किसी राज्य सरकार या उनके नियंत्रणाधीन किसी सांविधिक निकाय, जो अनुदान का संवितरण कर रहे हैं, से कोई सहायता अनुदान प्राप्त नहीं होता है चाहे वे किसी राज्य में अवस्थित हों। इस सम्बन्ध में किसी भी राज्य को प्राथमिकता नहीं दी गई है।

#### Universalisation of Elementary Education

.549. DR. (Ms.) P. SELVIE DAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the target date to achieve universalisation of elementary education upto 14 years of age had been fixed and revised several times; and
- (b) if so, the details thereof and what steps have been proposed to achieve the target in the next Five Year Plan?

THE MINISTER OF HUMAN RE-DEVELOPMENT (DR. SOURCE MURLI MANOHAR JOSHI): (a) and (b) Article 45 of the Constitution of India provides that the State shall endeavour to provide within a period of ten years free and compulsory education for all children until they complete the age of 14 years. The goal of Universalisation of Elementary Education is, however, yet to be achieved. The National Policy on Education, 1986, as revised in 1992 resolves that free and compulsory education of satisfactory quality is provided to all children upto 14 years of age before we enter the twenty first century.

It is envisaged that in the Ninth Five Year Plan the goal of Universalisation of Elementary Education would be pursued in a mission mode with greater people's participation and decentralised planning for educational development of underserved populations, especially girls. The Government is committed to raise funding for education to 6% of GD.

## Centenary of Giani Gurumukh Singh

550. SHRI KARTAR SINGH DUG-GAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Musafir Trust has approached the Prime Minister to suitably observe the year 1999 as the centenary of the noted freedom fighter and celebrated Punjabi Writer, Giani Gurumukh Singh Musafir; and
- (b) if so, what action is contemplated to be taken to honour the memory of the devoted some of the soil on the national level?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) No, Sir. But a letter has been received from Shri I.K. Gujral, former Prime Minister containing some of the suggestions considered in the Board meeting of the Gurumukh Singh Musafir Trust.

(b) Suggestion naming a road in New Delhi and for a cultural/educational institution in Punjab/Delhi after the name of the Giani Gurumukh singh Musafir has been sent to the Delhi/Punjab Governments.

The Trust has been sent a copy of the Schemes of Financial Assistance for (i) Centenary/Anniversary Celebrations; (ii) Development and Maintenance of National Memorials with the request to send details as required under the Schemes.

## Condition of Netaji's Ancestral Home

- 551. SHRI PRAFULL GÓRADIA: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:
- (a) whether Netaji's ancestral home in Cuttack is in danger of collapse; and

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(b) if so, why Government have not declared it a national monument as has been done in the case of other leaders?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The National Committee for the celebration of birth centenary of Netaji has already decided to set up a suitable memorial, preferably in the form of a museum, in Netaji's ancestral house in Cuttack. The matter has been taken up with State Government of Orissa for ascertaining the present status of Netaji's house at Cuttack and the possibility of its converting into a museum. The present status is being ascertained.

## Distribution of Seats in the Joint Consultative Machinery for KVS

552. SHRI GOVINDRAM MIRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what are the details of distribution of 13 seats, as originally conceived, in the scheme of Joint Consulative Machinery for Kendriya Vidyalaya Sangathan and its Rules and Regulations;
- (b) what are the norms and bases for distribution of staff-side seats;
- (c) whether there has been any demand for a change/rationalisation of original/existing distribution and norms; and
- (d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MULRI MANOHAR JOSHI): (a) and (b) The details of distribution of 13 seats as originally conceived in the Scheme of J.C.M., for KVS and its Rules & Regulations are as under:—

- (A) Representatives on the Official side.
- Finance Member, Member Kendriya Vidyalaya Sangthan.

- Two Members of the fembers
  Board of Governors,
  KVS (to be nominates
  by the Chairman,
  KVS).
- Commissioner, Member Kendriya Vidyalaya Sangathan.
- 4. Jt. Commissioner Member (Admn.), KVS
- 5. Dy. Commissioner Member (Admn.), KVS Secretary
  - (B) Representatives on the Staff side.

There shall not be more than 7 members on the staff side to be nominated by the Associations recognised for the purpose of representation on the staff council. The 7 seats may be distributed according to the numerical strength of members represented by these Associations in the following manner:—

1.	Teachers' Association	~04
2.	Non-Teaching Staff Association	-02
3.	Hgrs. Staff Association	-01

TOTAL: 07

(c) and (d) Yes, Sir. KVS have informed whereas Rashtriya that Kendriya Vidyalaya Adhyapak Sangh (Jagat) RKVAS(J) has demanded equal representation to all Service Associations, Kendriya Vidyalaya Sangthan Staff Association (KVSSA) has demanded distribution of seats on the basis of percentage of membership of equal recognised representation to all The change in the Associations. distribution of seats as demanded by RKVAS(J) and KVSSA is not acceptable the other recognised Service Associations.

# इलाहाबाद में खुसरोबाग मकबरे की स्थिति

553. श्री चुन्नी लाल चौधरीः क्या मानव संसाधन विकास मंत्री वह बताने की कृपा करेंगे किः